

(c) Is there any scheme to enhance the production of Steel in Bhadravathi to enable it to supply more steel to the Factory?

The Minister of Production (Shri K. C. Reddy): (a) About 2,000 tons.

(b) The present production of the Mysore Iron and Steel Works is sufficient to meet the full requirements of the Factory for steel.

(c) The question does not arise in view of the reply given to part (b).

RENT FOR SINGLE ROOM TENEMENTS

*1580. **Shri Damodra Menon:** Will the Minister of Rehabilitation be pleased to state:

(a) the cost of construction of each single room tenement constructed for displaced persons in various colonies of Delhi State;

(b) on what basis the rent of Rs. 10 to Rs. 12 per month for each single room tenement has been fixed;

(c) whether Government have taken into consideration while fixing the rent all the development expenses such as roads, drainage, community bath rooms, latrines, street light, street water supply and other maintenance charges; and

(d) whether Government propose to charge for these development expenses only when these have been fully provided?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (d). Normally Government calculates rent at the rate of 5-6 per cent. on the cost of superstructures and 3-5 per cent. on the cost of land and development. To this is added property tax, wherever it is chargeable. Prevailing rents of the locality are taken into account. The nature of structure whether it is permanent or temporary is also a factor in fixing rents. Costs of construction in Delhi have not been fully worked out and rents on the above basis have not been fixed. In Delhi *ad hoc* rents on concessional rates have for the time being been fixed.

COPRA AND COCONUT OIL

354. **Sardar Hukam Singh:** will the Minister of Commerce and Industry be pleased to state:

(a) what was the quantity of Copra and Coconut oil imported into India during 1951-52;

(b) the names of countries from where these were imported; and

(c) what was the local production of Copra and Coconut oil during 1949, 1950 and 1951?

142 PSD.

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) to (c). Two statements are laid on the Table of the House. [See Appendix VII, annexure No. 56.]

BRIBERY CASE OF 'D' DIVISION

355. **Sardar Hukam Singh:** (a) Will the Minister of Works, Housing and Supply be pleased to refer to the statement laid on the Table of the House in reply to the Short Notice Question asked by Shri Sidhva on the 11th October, 1951, regarding the pamphlet entitled "Corruption in C.P.W.D." and state what were the reasons for holding that there was no case for any departmental action against any of the officers in the Bribery Case of 'D' Division in spite of the finding of the M.E.S. that the work done was below specifications?

(b) Was any amount deducted from the Contractors' Bills and if not, why not?

(c) What was the amount involved and what was the expenditure incurred in investigation and prosecution of this case?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) Despite the fact that the Court of Law acquitted all the accused, a departmental enquiry was held against the officers involved in the case. One of the charges framed against the S.D.O. concerned was that he allowed the work to be done below specifications. In the departmental enquiry it was held that there was no conclusive proof that the work done, as a whole, was below specifications, although samples taken at random by the M.E.S. representative, of foundation concrete, cement plaster and floor concrete, had, on analysis been found to be below specification.

(b) In view of the acquittal of the accused persons in Court and of the finding in the departmental enquiry, no amount was deducted from the Contractors' Bills.

(c) The estimated amount of the contract as a whole was about Rs. 12½ lacs.

It is not possible to calculate the expenditure incurred in the investigation and prosecution of this case.

OFFICE 'K' BLOCK CASES

356. **Sardar Hukam Singh:** (a) Will the Minister of Works, Housing and Supply be pleased to refer to the statement laid on the Table of the House in reply to the Short Notice Question

asked by Shri Sidhva on the 11th October, 1951, regarding the pamphlet entitled "Corruption in C.P.W.D." and state whether any compensation was paid by Government to the family of the two military officers who died as a result of the collapse of a part of this building (Office 'K' Block cases, 1945)?

(b) Was any notice taken of the remarks of the Trial Court that persons responsible for the death of the military officers were those in charge of the faulty construction and if so, was any action taken against any of those officers?

(c) What happened to the bills of the Contractors whose payment had been stopped?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) The information is not readily available.

(b) The reply to the first part of the question is in the affirmative.

As regards the latter part I have nothing to add to item (3) of the statement referred to in part (a) of the question.

(c) The contractors whose payment had been stopped, have not yet been paid their bills which are under scrutiny.

BRICKS AND COAL CASES

357. Sardar Hukam Singh: (a) Will the Minister of Works, Housing and Supply be pleased to refer to the statement laid on the Table of the House in reply to the Short Notice Question asked by Shri Sidhva on the 11th October, 1951, regarding the pamphlet entitled "Corruption in C.P.W.D." and state what action (if any) was ultimately taken against the officers who were charge-sheeted (the Executive Engineer and the S.D.O.) in respect of bricks and coal cases of former Special Division No. 1 (1944)?

(b) What was the final decision in the case of the S.D.O. whose pension had been withheld?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) The case is under consideration of the Government.

(b) The pension of the officer concerned has been reduced to 75 per cent. of what he would normally have been entitled to.

TIMBER CASE OF FORMER CONSTRUCTION DIVISION

358. Sardar Hukam Singh: (a) Will the Minister of Works, Housing and Supply be pleased to refer to the state-

ment laid on the Table of the House in reply to the Short Notice Question asked by Shri Sidhva on the 11th October, 1951, regarding the pamphlet entitled "Corruption in C. P.W.D." and state whether any Executive Engineer was also charge-sheeted by the Department in the Timber Case of Former Construction Division (1945)?

(b) If so, what happened to him after enquiry?

(c) What departmental action was ultimately taken against the S.D.O. who was being proceeded against?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) Yes.

(b) and (c). The case is under the consideration of the Government.

FREE DOLES TO DISPLACED PERSONS

359. Dr. Ram Subhag Singh: Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that the Government of India have decided to increase the rate of free doles to unattached, old, and infirm displaced persons owing to increase in food prices; and

(b) if so, what are the new rates?

The Minister of Rehabilitation (Shri A. P. Jain): (a) The rates for displaced persons from West Pakistan were revised recently. Some changes in prices are always taking place and it is not possible to make changes in the rate of doles too often.

(b) Does not arise.

PRIME MINISTER'S NATIONAL RELIEF FUND

360. Dr. Ram Subhag Singh: Will the Prime Minister be pleased to state the total amount of money given to different States as contributions from the Prime Minister's National Relief Fund since the inception of that Fund?

The Prime Minister (Shri Jawaharlal Nehru): A statement giving the information required is placed on the Table of the House. [See Appendix VII, annexure No. 57.]

Many of the contributions received were earmarked for particular purposes, more especially for food relief in areas of distress and scarcity. An appeal for foodgrains for relief in Bihar and Madras last year brought many contributions. Ultimately it was considered more practical to sell these foodgrains locally and send the price recovered to Bihar and Madras.